

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
MA 246/2017 in C.P. NO.724/ I&BP/NCLT/MB/MAH/2017**

Under Section 9 and 22(4) of IBC, 2016

In the matter of

Bright Steel Processors Petitioner

vs.

Lohaa Ispaat Limited Respondent.

Order delivered on 04.09.2017

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J)
Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: Ms. Khushboo Shah Rajani, Advocate, i/b MDP & Partners

For the Respondent: None Present

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

In view of the Order passed on 12.7.2017 under Section 22 (4) of the Insolvency and Bankruptcy Code, 2016, since confirmation has come from IBBI in respect to the name of Mr. Anil Goel (IBBI/PA/IP-P0020/2016-17/1623), the said IRP is hereby appointed as Insolvency Resolution Professional to act from hereof.

Accordingly, this application is allowed on 24.08.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)